

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**CONTEMPT PETITION NO.060/00148/2018 IN
ORIGINAL APPLICATION NO.060/00317/2016**

Chandigarh, this the 15th day of February, 2019

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CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &

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1. All India Equality Forum (Regd.) through its zonal Secretary Sh. Jaipal Singh Phogat working as Sr. Tech-SH in the office of Railway Coach Factory, Kapurthala Punjab, Pin code – 144602.
2. Rajesh Khurana, s/o Sh. S.N. Khurana, age 53 years, working as Sr. Engg. Information Technology (SE/IT), Rail Coach Factory, Kapurthala, Pin Code – 144602.
3. Vijay Tiwari, S/o Sh. P.C. Tiwari, age 54 years, Sr. Engineer (SE/IT), Rail Coach Factory, Kapurthala, Pin Code – 144602.
4. Alok Kumar Aggarwal, S/o Sh. C.L. Aggarwal, age 52 years, Sr. Engineer, Information Technology, (SE/IT), Rail Coach Factory, Kapurthala, Pin Code – 144602.

.....**Petitioners**

(Present: Mr. Arvind Galav, Advocate)

Versus

1. S.P. Trivedi, General Manager, Rail Coach Factory, Kapurthala. – 144602.
2. S.K. Singh, Chief Personnel Officer, Rail Coach Factory, Kapurthala, Pin Code – 144602.

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Respondents

(Present: Mr. Yogesh Putney, Advocate)

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. MA NO. 060/01489/2018 stands disposed of and the petitioners are allowed to join together to file this single C.P.

2. Considering that no order prejudicial to the interest of any party is to be passed, and they are praying to dispose of the petition, therefore, I heard the matter.

3. Learned counsel for the petitioners submitted that this petition has been rendered infructuous in view of the changed circumstances of the case, and may be disposed of as such, to which learned counsel for the respondents did not object.

4. In the wake of the above, the CP is disposed of as infructuous. Notices stand discharged.

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